IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-289 (PB)/2017

IN THE MATTER OF:

Wadia Reality Pvt. Ltd. .....**Petitioner**

SECTION : UNDER SECTION 230(1) of the Companies Act

Order delivered on 17.01.2018

Coram:
CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant/Petitioner	:	Mr. Arun Kathpalia, Sr. Advocate Mr. Venkat Poonia, Ms. Debashree Dey, Mr. Durgesh Khanapurkar, Advocates
For the RD(NR), Delhi	:	Mr. Manish Raj, Co. Prosecutor
For the Income Tax Deptt.	:	Ms. Lakshmi Gurung, Ms. Easha Kadian, Standing Counsel

ORDER

Learned Counsel for the applicant requests for a short adjournment to enable him to file appropriate application for amendment. Let needful be done within two weeks with a copy in advance to the Counsel opposite.

List for consideration on 15th February, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

17.01.2018
V.Sethi